

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11185/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1263/2009 passed by the High Court Of Judicature At Allahabad)

ASHOK KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with I.R.)

IA No. 128211/2023 - EXEMPTION FROM FILING O.T.

IA No. 124655/2023 - EXEMPTION FROM FILING O.T.

IA No. 124652/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Abhishek Atrey, AOR
Mr. Atmaram Ns Nadkarni, Sr. Adv.
Dr. Abhishek Atrey, Adv.
Ms. Ambika Atrey, Adv.
Mr. Raman Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing O.T. are allowed.

Issue notice on special leave petition as also on the prayer for interim relief, returnable on 20.11.2023.

The petitioners are also permitted to serve the Standing Counsel for the State of U.P.

(DR. NAVEEN RAWAL)
ASTT. REGISTRAR-cum-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)